

[Shri Samar Guha]

Centre will instruct the West Bengal Government to have mobile police squads? May I know whether the hon. Minister will discuss with the Chief Minister of West Bengal the question of setting up mobile police squads?

Lastly, I would request the hon. Minister himself to go and investigate into the matter, because it is not just a case of personal rivalry or personal animosity. In view of the background of so many killings in this Chinakuri colliery, at least 15 to 16 killings have been going on continuously, I hope the hon. Minister will agree to institute some kind of judicial inquiry to find out why such killings are being repeated in one particular colliery in the Asansol area.

SHRI R. K. KHADILKAR : As I have said already, it would be difficult for me to say precisely at what time the police arrived there, because primarily it is a law and order problem. As the hon. Member himself has admitted, the Chief Minister of West Bengal is himself very sympathetic and he has himself felt very much concerned about the incident. So, it is for my hon. friend now to address this question to the Chief Minister and I am sure he is definitely going to respond.

Regarding the question of compensation also, the hon. Member will have to address the Chief Minister there. I am not in a position to say anything, because it is a law and order question and not a trade union question.

So far as the HMS Central trade union leaders are concerned, they are very responsible people. They are also very much concerned about the situation in Asansol. I am in touch with them. In fact, all the parties are concerned. But unfortunately, some splinters have developed and these tragic things happen. Let us try to get together and eliminate them.

12.41 hrs.

**PAPERS LAID ON THE TABLE
SUPREME COURT JUDGES (TRAVELLING ALLOWANCE) (AMENDMENT) RULES**

THE MINISTER OF LAW AND JUSTICE AND PETROLEUM AND CHEMICALS (SHRI H.R. GOKHALE): I beg to lay on the Table a copy of the Supreme Court Judges (Travelling Allowance) (Amend-

ment) Rules, 1972 (Hindi and English versions) published in Notification No. G.S.R. 263 (E) in Gazette of India dated the 28th April, 1972, under subsection (3) of section 24 of the Supreme Court Judges (Conditions of Service) Act, 1958. [Placed in Library. See No. LT-3197/72]

**RAILWAY PROTECTION FORCE
(AMENDMENT) RULES**

THE MINISTER OF RAILWAYS (SHRI T.A. PAI): (1) I beg to relay on the Table a copy of the Railway Protection Force (Amendment) Rules, 1971 (Hindi and English versions) published in Notification No. G.S.R. 1813 in Gazette of India dated the 27th October, 1971 under subsection (3) of section 21 of the Railway Protection Force Act, 1957

(2) I beg to lay on the Table a copy of the Railway Protection Force (Amendment) Rules, 1972 (Hindi and English versions) published in Notification No. G.S.R. 731 in Gazette of India dated the 10th June, 1972, under subsection (3) of section 21 of the Railway Protection Force Act, 1957.

[Placed in Library. See No. LT-3198/72]

REPORTION AND COPY OF APPROPRIATION ACCOUNTS OF DEFENCE-SERVICES AND STATEMENT RE. LISTS OF INCOME-TAX DEFAULTERS

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRIMATI SUSHILA ROHATGI): On behalf of Shri K.R. Ganesh, I beg to lay on the Table—

(1) A copy of the Report (Hindi version) of the Comptroller and Auditor General of India on the Union Government Defence Services for the year 1970-71 under Article 151 (1) of the Constitution,

(2) A copy of the Appropriation Accounts of Defence Services for the year 1970-71 and Commercial Appendix thereto (Hindi version).

[Placed in library. See No. LT-3199/72]

(3) A statement (Hindi and English versions) giving additional information regarding publication in West Bengal Press of lists of defaulters and assesseses with income exceeding Rupees one lakh. [Placed in Library. See No. LT-3200/72]